

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 15 FEB 1994

APPLICATION NO(s) 689 of 1993.

APPLICANTS: C.V.Manimaran

RESPONDENTS: Chief Postmaster General,
Karnataka Circle, Bangalore & Others.

TO.

1. Sri.P.A.Kulkarni
Advocate, No.48,
57th-A-Cross,
IV-Block, Rajajinagar,
Bangalore-10.
2. The Chief Postmaster General,
Karnataka Circle, Bangalore-1.
3. Sri.M.S.Padmarajaiah, CGSC,
High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 28-01-1994.

gm*

OK
Issued on 15.02.94
for S. Shashikumar, 1/2
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: : BANGALORE

APPLICATION NO.689/1993

FRIDAY THE TWENTY EIGHTH DAY OF JANUARY, 1994

Present: Shri V.Ramakrishnan, Member (A)
Shri A.N.Vujjanaradhya, Member (J)

Shri C.V.Manimaran,
aged about 39 years,
Lower Selection Grade
Postal Assistant,
Bangalore District,
office building, Sub-post
office, Bangalore-560 009. ...Applicant

By Advocate Shri P.A.Kulkarni

Versus

1. Chief Postmaster General,
Karnataka Circle,
Bangalore-560 001.

2. Senior Superintendent of
Post Offices, Bangalore
West Division,
Bangalore-560 010.

3. Senior Post Master,
Rajajinagar Head Office,
Bangalore-560 010. ...Respondents

By Advocate Shri M.S.Padmarajaiah, S.C.G.S.C.

O R D E R

Shri V.Ramakrishnan, Member (A)



Neither the applicant nor his counsel is present. Shri M.S.Padmarajaiah, the learned standing counsel has produced the order withdrawing the impugned order at Annexure A6. ^{M.B.66/1 del 3.8.93} The order reads as below:-

"Whereas orders were issued reverting Shri C.V.Manimaran, PA(YBOP).D.O. Buildings, Bangalore-560 009 to the cadre of P.A. vide this office memo no.B/66 dated 4.8.93.

And whereas certain inaccuracies have been noticed in the aforesaid memo, the order dated 4.8.93 is hereby withdrawn.

This is without prejudice to further action that may be considered necessary in the circumstances of the case."

Shri Padmarajaiah clarified that even though there is a difference in date of the order, which had been withdrawn, the order dated 18.8.93 in substance and spirit refers to Annexure A6 as it is clear from the wording of the contents. He also confirms that the applicant continues to draw the pay in the higher scale of Rs.1400-2300.

2. The prayer of the applicant is that Annexure A6 should be quashed and ~~order~~ that the order dated 23rd April, 91 as at Annexure A5, which grants promotion to the scale of Rs.1400-2300 is not open for cancellation. So far as the impugned order at Annexure A6 is concerned, the same has been withdrawn by the subsequent order dated 18.8.93. With regard to any further order referred to the order dated 18.8.93, it is open to the department to take any such action only according to law. It is also open to the applicant to challenge in an appropriate

forum any such order if it adversely affects his interest.

3. With this observation, the application stands dismissed as having become infreduous. No costs.

Sd-

28/11/98

(A.N.VUJJANARADHYA)
MEMBER (J)

Sd-

28/11/98

(V.RAMAKRISHNAN)
MEMBER (A)



TRUE COPY

Sc. Shivaiah

SECTION OFFICER

CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH

Sc. Shivaiah